


NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

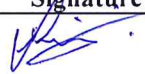
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.09.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP No.149/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No.4/111/CB/2014
NAME OF THE COMPANY	Deccan Chronicle Holdings Limited
NAME OF THE PETITIONER(S)	T Vinayak Ravi Reddy & Others
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Limited & (3) Others
UNDER SECTION	111/111A

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
<sup>P1, P2</sup> S. Chidambaram	PCS	9849056652	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
A.S. Prashanth - P1	Adv.	9000157242	
P. Sriharsha Reddy	Adv.	9246297760	

Heard, Shri S, Chidambaram, PCS learned counsel for the petitioner-1 and petitioner-2 and A.S. Prashanth, learned counsel and Shri P. Sriharsha Reddy learned counsel for the respondents.

Post the Case on 24.10.2017.

  
Member (Technical)

  
Member (Judicial)